

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-06-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **Reliable Cashew Company Pvt Ltd**
PETITION NUMBER : **CP/IB/48/2023**
APPLICATION NUMBER: a) **IA(IBC)/1350(CHE)/2024**
b) **IA(IBC)/2296(CHE)/2023**

ORDER

207.a. IA(IBC)/1350(CHE)/2024 IN CP/IB/48/2023

Ld. Counsel Mr. T. Ravichandran for the Applicant. Ld. Counsel Mr. Anish G K for R2 to R6.

Applicant is directed to serve copy of the Application to the Respondent and file AOS.

Reply be filed within three weeks.

Rejoinder, if any, be filed within a week thereafter.

Post the case for hearing on **29.07.2024**.

207.b. IA(IBC)/2296(CHE)/2023 IN CP/IB/48/2023

Ld. Counsel Mr. T. Ravichandran for the Applicant. Ld. Counsel Mr.V.K.Bhuvaneshwar for R8, intervenor in main company petition.

In this case the Application has been made seeking documents mentioned in para 14, Serial No.1 to 8, which is in possession of the Respondents.

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The Counsel for the intervenor stated that he is in possession of the documents and he would provide the same to the RP. While advancing the case the Counsel for the intervenor also stated that he has filed an application vide diary no.1530 of 2024 wherein he has sought certain reliefs.

The Counsel for the Intervenor is directed to provide the above information to RP within a week.

RP is directed to examine the documents and ascertain the amounts due to the intervenor as per records. Also the flats which are taken over by Casagrande Builder Private Limited Flat No.A1401 and A1601 were originally allotted to the Corporate Debtor and therefore the same is part of assets of the CIRP of the Corporate Debtor.

RP is directed to make an Application to reclaim the above flats from Casagrande Builder Private Limited.

Casagrande Builder Private Limited is directed to provide all the documents pertaining to the above 2 flats within 2 weeks to RP.

HDFC Bank is directed to provide all the documents sought in para 7 of the Application within 2 weeks to RP.

Let the compliance memo filed by both the HDFC Bank and Casagrande Builder Private Limited on or before 27.06.2024.

Let the intervening application filed vide diary no.1530 of 2024 be posted along with this Application on **27.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)